

being brought at par with others in the society by providing reservation to them, Rajbhar Caste should also be included in the list of Scheduled Castes so that they may also enjoy the aforesaid facilities.

I urge upon the Government that steps should be taken as early as possible to include 'Rajbhar' caste in the list of Scheduled Castes so that they may also avail facility of reservation etc. in future and their backwardness could be removed and they may also occupy proper place along with others in the society.

[English]

(xx) **Need to provide funds to Orissa for the treatment of patients affected by mental disorders**

SHRI CHINTAMANI JENA (Balasore): Sir, the Artificial Limb Manufacturing Corporation (ALIMCO) under the disability project of the World Health Organisation, in their survey, have pointed out that 2 per cent of the total population in the State of Orissa is afflicted by serious mental disorders. If the situation is allowed to go unchecked, the percentage would increase to 30 per cent by 2000 A.D. which would be one crore i.e. one-third of the total population of the State. Another mental expert of the Mental Health Institution under S.C.B. Medical College, Orissa, has pointed out that the existing infrastructural facilities for the treatment of mental patients in the existing three Medical College Hospitals in the State are awfully inadequate. Only 18,000 mentally sick patients would be accommodated annually for treatment and the rest 90 per cent of patients go uncared for, especially the mental patients of rural areas.

Due to constraints of resources with the State Government, only 0.2 per cent of the Health Budget of the State is spent for the

mental health care programme.

I would, therefore, request the Union Government to come in a big way to help the State to meet this challenge.

11.44 hrs.

NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES (AMENDMENT) BILL

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): Sir, I beg to move:

"That the Bill to amend the Narcotic Drugs and Psychotropic Substances Act, 1985, be taken into consideration.

Sir, as the hon. Members are aware, India has been facing the problem of transit traffic in illicit drugs which has been escalating in recent times. The spill-over from such traffic has been causing problems of abuse and addiction. There have been indications that this trend has created an illicit demand for drugs and that this may lead to increased diversion of opium from legitimate growing areas of opium poppy.

Government being concerned with the developing drug situation have taken a number of legislative, administrative and preventive measures which have resulted in checking the transit traffic to a considerable extent. However, increased internal drug traffic, diversion of opium from licit growing areas and attempts of illicit manufacture of drugs within the country threaten to undermine the effects of the counter measures taken. Further, drug traffickers often succeed in obtaining bail on minor technical